

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 17.07.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Piyush Singh; Adv. Kashish Sareen and
Adv. Siddharth Karnawat

For the Respondent : Mr. V. Siddharth and Ms. Uditia, Adv

ORDER

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor sought time to argue the matter on account of personal difficulty. List the matter for arguments on **11.08.2023**.

**Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**